



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ८, अंक २८]

गुरुवार, जून ३०, २०२२/आषाढ ९, शके १९४४

[पृष्ठे ४, किंमत : रुपये ९.००

असाधारण क्रमांक ३६

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)
वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील
इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

No. Rule/P.3601/2022.— The Hon'ble the Chief Justice and the Judges of the High Court are pleased to direct that the following amendment shall be made in Chapter I of the Bombay High Court Appellate Side Rules, 1960 (Reprint 1981) :—

The following new Rules 9(A) to (C) be incorporated after existing Rule 8.

“9 (A).— Whenever one Division Bench shall differ from the decision of any other Division Bench upon a point of law or usage having the force of law, the case shall be directed to be placed before the Chief Justice for decision by a larger Bench. In such a case of difference of opinion on a point of law, the Division Bench referring the case shall state the point on which it differs, formulate the question or issue to be answered and refer the case to the Chief Justice for decision by a larger Bench.

(B) If the question arises in an appeal from an original decree, the questions of law shall alone be referred, and the larger Bench shall return the case with an expression of its opinion upon such points of law for final adjudication by the Division Bench which referred it, and in case of necessity in consequence of the absence of any or either of the referring Judges, for the ultimate decision of another Division Bench.

(C) The provisions in sub-rules (A) and (B) of Rule 9 shall apply *Mutatis Mutandis* to Single Judges.”

High Court of Judicature at Bombay,
dated the 24th June 2022.

MAHENDRA W. CHANDWANI,
Registrar General.